

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1493
ANSWERED ON:21.07.2014
SOCIAL SECURITY FOR UNORGANISED WORKERS
Sreeramulu Shri B.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that the unorganised workers particularly in hotel, private security and others are not getting any benefits of various Government welfare schemes;
- (b) if so, whether the Government has received any representations to bring such workers under the ambit of the Unorganized Workers Social Security Act, 2008 to make them eligible for the said benefits;
- (c) if so, the details thereof and the response of the Government thereto; and
- (d) the other steps taken by the Government for the welfare of such workers in the country?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

- (a) & (d): With a view to providing social security to unorganized workers, including hotel, private security and others, the Government enacted the "Unorganised Workers' Social Security Act, 2008". The Act provides for constitution of National Social Security Board at the central level to recommend social security schemes viz. life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Government for unorganized workers.
- (b) & (c): The 'unorganized worker' has been defined under the Unorganized Workers Social Security Act, 2008 as a home-based worker, self-employed worker or a wage worker in the organized sector and includes a workers in the organized sector who is not covered by any of the Acts mentioned in Schedule-II of this Act. As such all unorganised workers including hotel, private security and others and covered as per the provisions of the Act are eligible to take benefits under the social security schemes/welfare schemes framed under the Act.